

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 47/09 scheduled to be held on 17.02.2009 but actually held on 03.03.2009.

The Meeting No. 47/09 of Norms Committee-II was held on 17.02.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
		M/o Steel
4.	Shri A. K. Mishra, Asst IA	
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

2	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:47/81-ALC2/2008	Status:Deffered
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		17.02.2009	and Re-indexed
HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

3	Case No.: 66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

4	Case No.: 121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/80/08/TSW/B/112 dated 03.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

5	Case No.: 145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DHI.			

The case stands deferred and to be re-listed on 31.03.2009.

6	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

7	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

8	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

9	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

10	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491	Defer

19.03.2008

Date:17.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.

11	Case No.:41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:17.02.2009
	Decision The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

12	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

13	Case No.:23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471 19.05.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

14	Case No.:11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

15	Case No.:4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

16	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

17	Case No.:1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

18	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 31.03.2009.			

19	Case No.:10/17/81-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM09/	RLA File :07/24/040/00155/AM09/	Lic.No/Date:0710058408 09.07.2008	Defer

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

20	Case No.: 12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

21	Case No.: 14/17/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00261/AM09/	RLA File :07/24/040/00179/AM09/	Lic.No/Date:0710058416 09.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

22	Case No.: 8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited			

and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.

23	Case No.:9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the comments from Chemical Division of DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.			

24	Case No.:15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

25	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 31.03.2009.			

26	Case No.:19/17/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM09/	RLA File :07/21/040/00378/AM09/	Lic.No/Date:0710058484 14.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of			

application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

27

Case No.:24/17/81-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
HQ File :01/81/050/00271/AM09/	RLA File :05/24/040/00235/AM09/	Lic.No/Date:0510223772 14.07.2008	Defer Date:17.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of export product alongwith its quantity may be modified as under:

PVC Insulated Copper Wire of following sizes:	
19/0.480 MM (12 AWG-UL-1015)	1000 Meters
19/0.390 MM (14 AWG-UL-1015)	203275 Meters
26/0.254 MM (16 AWG-UL-1015)	532750 Meters
16/0.260 MM (18 AWG-UL-1015)	2112250 Meters
10/0.260 MM (20 AWG-UL-1015)	704550 Meters
Total:	3553825 Meters

2. Quantity of import item at S.No. 1 i.e. Copper Rod may be allowed as 30328 Kgs. inclusive of 1% wastage.

3. Quantity of import item at S.No.2 i.e. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export product.

R/A may take suitable consequential action accordingly.

28	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the application of the firm alongwith a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.				

29	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.			

30	Case No.:28/17/81-ALC2/2008	Party Name:INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00275/AM09/	RLA File :07/24/040/00186/AM09/	Lic.No/Date:0710058567 16.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

31	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DH1. The case stands deferred and to be re-listed on 31.03.2009.			

32	Case No.:30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

33	Case No.:31/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM09/	RLA File :11/24/040/00079/AM08/	Lic.No/Date:1110017836 17.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

34	Case No.:35/17/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM09/	RLA File :07/24/040/00195/AM09/	Lic.No/Date:0710058618 18.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 11976.5 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 127.05 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 124.63 Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

35	Case No.:36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.			

36	Case No.: 37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.				

37	Case No.: 1/23/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM09/	RLA File :07/24/040/00272/AM09/	Lic.No/Date:0710059147 18.08.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

38	Case No.: 2/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM09/	RLA File :07/24/040/00235/AM09/	Lic.No/Date:0710059149 18.08.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/80/08/TSW/B/115 dated 02.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.				

39	Case No.: 3/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM09/	RLA File :07/24/040/00236/AM09/	Lic.No/Date:0710059150 18.08.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to				

ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/80/08/TSW/B/116 dated 02.03.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

40	Case No.:4/23/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM09/	RLA File :07/21/040/00498/AM09/	Lic.No/Date:0710059154 18.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

41	Case No.:5/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM09/	RLA File :07/24/040/00239/AM09/	Lic.No/Date:0710059202 19.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/80/08/TSW/B/114 dated 02.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

42	Case No.:10/23/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM09/	RLA File :07/24/040/00282/AM09/	Lic.No/Date:0710059286 21.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

43	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

44	Case No.:7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI. The case stands deferred and to be re-listed on 14.04.2009.			

45	Case No.:8/23/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re- indexed
	HQ File :01/81/050/00342/AM09/	RLA File :07/24/040/00265/AM09/	Lic.No/Date:0710059262 21.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

46	Case No.:9/23/81-ALC2/2008	Party Name:S.V. KARANTH TECHNO SYSTEMS	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00343/AM09/	RLA File :07/24/040/00276/AM09/	Lic.No/Date:0710059267 21.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".			

R/A may take suitable consequential action accordingly.

47	Case No.:12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

48	Case No.:13/23/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM09/	RLA File :04/24/040/00131/AM09/	Lic.No/Date:0410098141 22.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

49	Case No.:6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

50	Case No.:17/23/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00351/AM09/	RLA File :34/24/040/00093/AM09/	Lic.No/Date:3410022173 26.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009.The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

51	Case No.:18/23/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00352/AM09/	RLA File :07/24/040/00277/AM09/	Lic.No/Date:0710059308 26.08.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".			
R/A may take suitable consequential action accordingly.			

52	Case No.:21/23/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM09/	RLA File :07/21/040/00548/AM09/	Lic.No/Date:0710059321 27.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”.			
	R/A may take suitable consequential action accordingly.			

53	Case No.:22/23/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re- indexed
	HQ File :01/81/050/00356/AM09/	RLA File :32/24/040/00022/AM09/	Lic.No/Date:3210038649 27.08.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.				
54	Case No.:23/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re- indexed
	HQ File :01/81/050/00357/AM09/	RLA File :09/24/040/00616/AM08/	Lic.No/Date:0910035161 28.08.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.				

55	Case No.:24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

56	Case No.:25/23/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM09/	RLA File :05/24/040/00986/AM08/	Lic.No/Date:0510226406 28.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 may be allowed as 20.193 MT after taking clue from Engineering Table 5. 2. Quantity of import item at S.No.2 may be allowed as 30.129 MT after taking clue from Engineering Table 5. 3. Quantity of import item at S.No.3 may be allowed as 1.02 Kg./Kg. content in the export products from S.Nos. 1 to 4. 4. Quantity of import item at S.No.4 may be allowed as 1.02 Kg./Kg. content in the export products from S.Nos. 5 to 7. 5. Quantities of import items at S.Nos .5 & 6 may be allowed as applied for after taking clue from Engineering Table 6. 6. Quantity of import item at S.No.7 may be allowed as 1.02 Kg./Kg. content in the export products from S.Nos. 8 to 12. R/A may take suitable consequential action accordingly.			

57	Case No.:28/23/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM09/	RLA File :06/24/040/00022/AM09/	Lic.No/Date:0610014072 28.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

58	Case No.:29/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00363/AM09/	RLA File :03/95/040/00480/AM09/	Lic.No/Date:0310484417 29.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

59	Case No.:30/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00364/AM09/	RLA File :03/95/040/00448/AM09/	Lic.No/Date:0310484438 29.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

60	Case No.:31/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM09/	RLA File :03/95/040/00503/AM09/	Lic.No/Date:0310484506 29.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.			

61	Case No.:32/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00366/AM09/	RLA File :03/95/040/00501/AM09/	Lic.No/Date:0310484510 29.08.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.			

62	Case No.:33/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00367/AM09/	RLA File :03/95/040/00502/AM09/	Lic.No/Date:0310484556	Defer

29.08.2008

Date:17.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.

63	Case No.:4/25/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00372/AM09/	RLA File :07/24/040/00286/AM09/	Lic.No/Date:0710059515 02.09.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

64	Case No.:6/25/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM09/	RLA File :05/24/040/00374/AM09/	Lic.No/Date:0510227042 08.09.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(63)/2008-IPHW dated 07.01.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

65	Case No.:1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

66	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the application of the firm to M/o Mines for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

67	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

68	Case No.:4/32/81-ALC2/2008	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM09/	RLA File :31/24/040/00159/AM09/	Lic.No/Date:3110035847 21.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.			

69	Case No.:5/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00471/AM09/	RLA File :07/24/040/00414/AM09/	Lic.No/Date:0710060548 21.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".			

R/A may take suitable consequential action accordingly.

70	Case No.:6/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00472/AM09/	RLA File :07/24/040/00413/AM09/	Lic.No/Date:0710060549 21.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

71	Case No.:7/32/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00473/AM09/	RLA File :07/24/040/00399/AM09/	Lic.No/Date:0710060554 21.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

72	Case No.:10/32/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00476/AM09/	RLA File :07/24/040/00418/AM09/	Lic.No/Date:0710060617 22.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".			

R/A may take suitable consequential action accordingly.

73	Case No.:9/32/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00475/AM09/	RLA File :07/24/040/00406/AM09/	Lic.No/Date:0710060608 22.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DC(SSI). The case stands deferred and to be re-listed on 14.04.2009.			

74	Case No.:11/32/81-ALC2/2008	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00477/AM09/	RLA File :07/24/040/00417/AM09/	Lic.No/Date:0710060644 23.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

75	Case No.:12/32/81-ALC2/2008	Party Name:FANUC INDIA PVT LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00478/AM09/	RLA File :07/24/040/00404/AM09/	Lic.No/Date:0710060658 23.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

76	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:47/81-ALC2/2008	Status:Deffered
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		17.02.2009	and Re-indexed
HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

77	Case No.:14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

78	Case No.:17/32/81-ALC2/2008	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM09/	RLA File :13/24/040/00016/AM09/	Lic.No/Date:1310027235 24.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

79	Case No.:18/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM09/	RLA File :07/24/040/00430/AM09/	Lic.No/Date:0710060679 24.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

80	Case No.:24/32/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM09/	RLA File :05/24/040/00479/AM09/	Lic.No/Date:0510229948 24.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 14.04.2009.			

81	Case No.:22/32/81-ALC2/2008	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM09/	RLA File :03/94/040/00658/AM09/	Lic.No/Date:0310492157 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

82	Case No.:23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

83	Case No.:25/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00491/AM09/	RLA File :11/24/040/00027/AM09/	Lic.No/Date:1110018793 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/(7)/09/TSW/B/56 dated 30.01.2009. (copy enclosed).			

R/A may take suitable consequential action accordingly.

84	Case No.: 26/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00492/AM09/	RLA File :11/24/040/00024/AM09/	Lic.No/Date:1110018794 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

85	Case No.: 27/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00493/AM09/	RLA File :11/24/040/00028/AM09/	Lic.No/Date:1110018795 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.			

86	Case No.: 28/32/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00494/AM09/	RLA File :11/24/040/00044/AM09/	Lic.No/Date:1110018796 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Information in respect of item at S.No. 3, 11 and 11(a) of Standard Deficiency Format.			

87	Case No.: 30/32/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00496/AM09/	RLA File :11/24/040/00043/AM09/	Lic.No/Date:1110018801 27.10.2008	Defer Date:17.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-04/2009-IP dated 03.02.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

88	Case No.:31/32/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00497/AM09/	RLA File :05/24/040/00487/AM09/	Lic.No/Date:0510229979 27.10.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

89	Case No.:6/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM09/	RLA File :04/24/040/00204/AM09/	Lic.No/Date:0410100294 25.11.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Export product wise information in respect of item at S.No. 1, 3, 4, 5 and 11 of Standard Deficiency Format.			

90	Case No.:1/40/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00599/AM09/	RLA File :05/24/040/00558/AM09/	Lic.No/Date:0510232363 11.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 31.03.2009.			

91	Case No.:2/40/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM09/	RLA File :05/24/040/00557/AM09/	Lic.No/Date:0510232364 11.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 31.03.2009.			

92	Case No.:3/40/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM09/	RLA File :10/24/040/00109/AM09/	Lic.No/Date:1010031862 11.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.			

93	Case No.:4/40/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00602/AM09/	RLA File :31/21/040/00195/AM09/	Lic.No/Date:3110036402 11.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

94	Case No.:15/40/81-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00613/AM09/	RLA File :13/24/040/00021/AM09/	Lic.No/Date:1310027553 12.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-1581.			

R/A may take suitable consequential action accordingly.

95	Case No.:5/40/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM09/	RLA File :03/95/040/00531/AM09/	Lic.No/Date:0310497516 12.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.			

96	Case No.:6/40/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00604/AM09/	RLA File :03/95/040/00528/AM09/	Lic.No/Date:0310497526 12.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 14.04.2009.			

97	Case No.:10/40/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00608/AM09/	RLA File :07/24/040/00489/AM09/	Lic.No/Date:0710061678 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the comments from Chemical Division of DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.			

98	Case No.:11/40/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00609/AM09/	RLA File :07/24/040/00515/AM09/	Lic.No/Date:0710061680 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP			

present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 51525 Kgs. inclusive of 1% wastage.
2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 546.59 Kgs. inclusive of 5% wastage.
3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 536.176 Kgs. inclusive of 3% wastage.

R/A may take suitable consequential action accordingly.

99	Case No.:12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

100	Case No.:13/40/81-ALC2/2008	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM09/	RLA File :07/24/040/00509/AM09/	Lic.No/Date:0710061687 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”.			
	R/A may take suitable consequential action accordingly.			

101	Case No.: 14/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00612/AM09/	RLA File :03/95/040/01211/AM08/	Lic.No/Date:0310497852 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

102	Case No.: 16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

103	Case No.: 17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			
104	Case No.: 18/40/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00616/AM09/	RLA File :07/24/040/00516/AM09/	Lic.No/Date:0710061700 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 47/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 22732.8 Kgs. inclusive of 1% wastage.
2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 241.15 Kgs. inclusive of 5% wastage.
3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 236.561 Kgs. inclusive of 3% wastage.

R/A may take suitable consequential action accordingly.

105	Case No.:19/40/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00617/AM09/	RLA File :11/24/040/00063/AM09/	Lic.No/Date:1110019186 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Separate quantities of Copper Alloy Webbing and Cut Blanks in MTs. 2. Information in respect of items at S.Nos. 11 and 11(a) of Standard Deficiency Format.			

106	Case No.:7/40/81-ALC2/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00605/AM09/	RLA File :03/95/040/00514/AM09/	Lic.No/Date:0310497803 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not			

received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.

107	Case No.:8/40/81-ALC2/2008	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00606/AM09/	RLA File :03/95/040/00711/AM09/	Lic.No/Date:0310497822 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to refer a copy of the application of the firm to M/o Steel for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

108	Case No.:9/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM09/	RLA File :03/95/040/01228/AM08/	Lic.No/Date:0310497835 15.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

109	Case No.:20/40/81-ALC2/2008	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM09/	RLA File :03/95/040/00789/AM09/	Lic.No/Date:0310498217 16.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: -			

1. Export product wise information in respect of item at S.No. 3, 4, 5 and 11 of Standard Deficiency Format.

110	Case No.:21/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00619/AM09/	RLA File :03/95/040/00133/AM09/	Lic.No/Date:0310498224 16.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

111	Case No.:22/40/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM09/	RLA File :07/21/040/00954/AM09/	Lic.No/Date:0710061718 16.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

112	Case No.:23/40/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00621/AM09/	RLA File :07/24/040/00525/AM09/	Lic.No/Date:0710061721 16.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

113	Case No.:25/40/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00623/AM09/	RLA File :05/24/040/00548/AM09/	Lic.No/Date:0510232760 16.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form			

114	Case No.:24/40/81-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00622/AM09/	RLA File :03/94/040/00747/AM09/	Lic.No/Date:0310498393 17.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 14.04.2009.			

115	Case No.:26/40/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00624/AM09/	RLA File :05/24/040/00365/AM09/	Lic.No/Date:0510232761 17.12.2008	Defer Date:17.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

116	Case No.:31/40/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM09/	RLA File :11/24/040/00050/AM09/	Lic.No/Date:1110019203 17.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Wire Bar/Rod" may be deleted from the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 85.5 MT inclusive of a wastage of 14%. 2. Quantity of import items at Sl.No.. 2 may be allowed as applied for i.e. 28.5 MT inclusive of a wastage of 14 %. R/A may take suitable consequential action accordingly.			

117	Case No.:27/40/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00625/AM09/	RLA File :07/21/040/00973/AM09/	Lic.No/Date:0710061788 18.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that			

ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

118	Case No.: 28/40/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00626/AM09/	RLA File :07/24/040/00529/AM09/	Lic.No/Date:0710061790 18.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

119	Case No.: 29/40/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00627/AM09/	RLA File :07/24/040/00494/AM09/	Lic.No/Date:0710061793 18.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the information/clarification from the firm as per DHI U.O. No. 3(21)/09/TSW/B/99 dated 10.02.2009(copy enclosed) and to re-list the case on 14.04.2009.			

120	Case No.: 30/40/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00628/AM09/	RLA File :07/21/040/00985/AM09/	Lic.No/Date:0710061798 18.12.2008	Defer Date:17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".			

R/A may take suitable consequential action accordingly.

121	Case No.: 32/40/81-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00630/AM09/	RLA File :07/24/040/00466/AM09/	Lic.No/Date:0710061856 22.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Input raw material blank size without cutting allowance, export product wise. 2. Input raw material blank weight without cutting allowance, export product wise. 3. Cutting allowance in MM, export product wise. 4. Any other allowance/wastage, export product wise. 5. Sale price of scrap of cobalt alloy duly supported by documentary evidence.			

122	Case No.: 33/40/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00631/AM09/	RLA File :05/24/040/00607/AM09/	Lic.No/Date:0510233151 22.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DH1. The case stands deferred and to be re-listed on 14.04.2009.			

123	Case No.: 34/40/81-ALC2/2008	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00632/AM09/	RLA File :05/24/040/00069/AM09/	Lic.No/Date:0510233176 23.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DIPP present in the			

meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: -

1. Information in respect of items at Sl. No. 3,5 & 11 Of Standard Deficiency Format.
2. Length of Incoloy 800 tubes / Copper Tubes / SS 304 Tubes (Import items at Sl Nos. 1, 4, 7, 10, 13, 16, 19, 22, 25, 28, 31, 34, 37, 40, 41, 44, 45, 48, 51, 54, 55, 60, 65, 66 & 71).
3. Reason for import of Incoloy 800 tubes of (9.53 +/-0.1 MM) x (0.6 +/-0.2 MM) as against (8.0+/-0.1 MM dia Incoloy 800 tubes contained in the export product.

124	Case No.:35/40/81-ALC2/2008	Party Name:SARRALLE EQUIPMENT INDIA PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00633/AM09/	RLA File :02/24/040/00229/AM09/	Lic.No/Date:0210121439 23.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5 and 11 of Standard Deficiency Format. Note: A copy of the application of the firm may also be referred to DHI.			

125	Case No.:36/40/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:47/81-ALC2/2008 17.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00634/AM09/	RLA File :07/24/040/00533/AM09/	Lic.No/Date:0710061932 23.12.2008	Defer Date:17.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.04.2009.			

PART –A -DEFFER

S.No 80

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.47/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 17-02-2009	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee noted that the file of the case was handed over to the representative of DHI for examination and comments. The case stands deferred and to be relisted on 14.04.2009.

PART -B- DEFFER

S.No.1

Case No. B-1	M/S Hindustan Copper Ltd.,Kolkata
Meeting No.47/81	F.No.01/81/162/444/AM09/DES-II
Dated 17-02-2009	Adv.Lic.No.0210086800 dt.06-03-2006 & Adv.Lic.No.0210085319 dt.06-03-2008
	RLAF.No.05/26/076/0013/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to examine the case on file. The case stands deferred and to be relisted on 14.04.2009.

PART –AR-DEFFER

S.No.58

Case No. AR-38	M/S Kalptaru Power Transmission Ltd., Gandhinagar
Meeting No.47/81	F.No.01/81/162/036/AM09/DES-II
Dated 17-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the request of the firm for modification of SION cannot be acceded to. However, after the personal hearing, now the firm has requested for ad-hoc wastage norms. Hence it has been decided to refer a copy of the same to DIPP for examination and comments. The case stands deferred and to be relisted on 14.04.2009.

S.No 59

Case No.AR	M/s Raychem RPG Ltd.Mumbai
Meeting No.47/81	F.No.01/81/162/772 /AM07/DES-II
Dated: 17-02-2009	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.04.2009.

S.No. 60

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No. 47/81	F.No.01/81/50/175 /AM02/DES-II
Dated: 17-02-2009	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/82/08/TSW/B/97 dated 17.02.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No. 61

Case No. AR 19	M/S Crompton Greaves Ltd.
Meeting No.47/81	F.No.01/81/50/217 /AM02/DES-II
Dated: 17-02-2009	Advance Licence No.0310114303 dt. 13-12-2001
	RLA F.No. 03/24/42/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3/82/08/TSW/B/96 dated 17.02.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

PART –C- DEFFER

S.No.57

Case No. C-8	M/S .Suzlon Generators Pvt. Ltd.
Meeting No47/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 17-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm. are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 14.04.2009.

S.No. 58

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Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 47/81	F.No. 01/81/162/677/am08/DES-II
Dated: 17-02-2008	

Decision : The case regarding amendment of Norms from C-324 to C-335 was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee decided to constitute a team of following members to visit the factory of the firm before finalization of the amendment of SIONs:-

- | | |
|----------------------------|-------------|
| 1. Sh. Shyam Sunder, DDG - | DGFT |
| 2. Sh. B.D. Ghosh | - M/o Steel |
| 3. Sh. B.C. Nayak, D.O. | - DHI |

The case stands deferred and to be relisted on 14.04.2009.

S.No.59

Case No.C - 18	M/s Nirlep Appliance Ltd. Aurangabad
Meeting No.47/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 17-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 actually held on 03.03.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 31.03.2009.